

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO.1357
TO BE ANSWERED ON 28.07.2022**

PIRACY OF COMMERCIAL FILMS

**1357: SHRI SANJAY RAUT:
SHRI DHANANJAY BHIMRAO MAHADIK**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government is aware of high piracy of commercial films in the country, if so, the details thereof;
- (b) whether a number of movies were leaked before their release dates during each of the last three years and the current year;
- (c) whether the Copyright Enforcement Advisory Council (CEAC) is reviewing the progress of enforcement of the Copyright Act, 1957 periodically, if so, the details thereof; and
- (d) the steps taken by Government to safeguard the Indian film industry by curbing piracy of commercial films in the country?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) to (d): Government is aware of issues arising out of piracy of films. Ministry of Electronics and Information Technology blocks websites for curbing piracy of commercial films on receiving court orders. No definite data is available year-wise with regard to leaking of films before their release dates.

The Copyright Act, 1957, as amended in 2012, provides civil remedies as well as criminal remedies to the copyright holder. The Copyright Act, 1957 read with the Copyright Rules, 2013, deals with the menace of piracy in Media and Entertainment Industry. Further, the Information Technology (Intermediaries Guidelines) Rules 2011 notified under section 79 of the Information Technology Act, 2000, inter alia, specifies that the intermediaries shall observe due diligence and inform the users of computer resource not to host, display, upload, modify, publish, transmit, update or share any information that infringes any patent, trademark, copyright or other proprietary rights.

Sustained social media campaigns, including short films to spread awareness about the menace of piracy, are undertaken to create awareness and to educate the consumers and to help them distinguish between original and pirated products. A number of training programs on Intellectual Property (IP) Enforcement for various law enforcing agencies have also been conducted.
